

dated the 14th July, 1979, under clause (5) of article 320 of the Constitution together with an explanatory memorandum. [Placed in Library. See No. LT-390/80.]

12.15 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to:

1. The Appropriation Bill, 1980.
2. The Appropriation (Railways) Bill, 1980.
3. The Contingency Fund of India (Amendment) Bill, 1980.
4. The Payment of Bonus (Amendment) Bill, 1980.
5. The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill 1980.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to:

1. The Government of Union Territories (Amendment) Bill, 1980.
2. The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980.
3. The Representation of the People (Amendment) Bill, 1980.

12.17 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON OFFICIAL LANGUAGE

गृह मंत्री (श्रीमती जेएल सिंह): स्पीकर सर, मैं यह प्रस्ताव करता हूँ:--

“कि राजभाषा अधिनियम, 1963 की धारा 4 की अपराध (2) को अनुसरण

में, लोक सभा के सदस्य एकल संक्रमणीय मत द्वारा अनुपातिक प्रतिनिधित्व की पद्धति से संघ के शासकीय प्रयोजनों के लिए हिन्दी के प्रयोग में हुई प्रगति की समीक्षा संबंधी समिति में सदस्यों के रूप में कार्य करने के लिए अपने में से 20 सदस्य निर्वाचित करें तथा उक्त अधिनियम की धारा 4 की उपधारा (3) के अनुसार राष्ट्रपति को एक प्रतिवेदन दें जिसमें उसके संबंध में स्फारिशों की गई हों।”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

12.19 hrs.

UNION DUTIES OF EXCISE
(ELECTRICITY) DISTRIBUTION
BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978.